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HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

In RePetitioner

v/s

State of U.P.Respondent

Through :- Mr. Rajeev Singh, Standing Counsel
Mr. Ankit Darbari, holding brief of Mr. Rahul
Sahay, Advocate
Mr. Satish Chaturvedi, Advocate
Mr. Rahul Chaudhary, Advocate

CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE
HON'BLE PIYUSH AGRAWAL, JUDGE

ORDER

C.M. Modification Applications No. 12 & 19 of 2022:

Prayer made in the applications is for modification of the orders dated 24.04.2021, 31.05.2021, 02.05.2021 and 11.01.2022.

We have gone through the contents of the applications and find that after passing of the order dated 11.01.2022, situation of the pandemic COVID- 19 has improved. Now, normal functions of day-to-day life are being undertaken and the Courts are physically working. The position has improved as per the data of different agencies of the State of U.P.

Further, Hon'ble the Supreme Court in Suo Motu Writ Petition (C) No. 3 of 2020 (**In Re: Cognizance for Extension of Limitation**) vide order dated 10.01.2022, while disposing of Misc. Application, extended the

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period of limitation only upto 28.02.2022.

In view of the facts stated above, there is no need to modify or extend further the benefits granted vide order dated 11.01.2022 as the same is upto 28.02.2022. However, if the situation so arises in future, the same shall be considered.

The applications stand disposed of.

Let the file be consigned to records.

(Piyush Agrawal, J.)

(Rajesh Bindal, C.J.)

Allahabad

24.02.2022

Amit Mishra/Rahul Dwivedi